not affect the interests of these classes of people.

SHRI SHANTI BHUSHAN: So far as the provisions of the 42nd Constitution Amendment Act relating to the setting up of the tribunals are concerned and the corresponding exclusion of the jurisdiction of the High Courts is concerned, that will also be a matter which will need examination when the policy of the Government in regard to the comprehensive Constitution Amendment is finalised.

SHRI C. K. CHANDRAPPAN: Now, since these are important matters and a large number of cases relating to land reforms are pending in courts, I would like to know from the Hon'ble Minister whether he can indicate when they can come forward, approximately, with the Amendment—may be in the next session. Can he give an assurance that he will be coming forward with such an amendment?

I would also like to know what will be their attitude, when they come forward with the Amendment, in regard to the Ninth Schedule in the Constitution—whether the Ninth Schedule in the Constitution will be abandoned as was proclaimed by the present Prime Minister.

SHRI SHANTI BHUSHAN: As I said earlier, while it would be Government's intention and effort to bring that comprehensive Constitutional Amendment measure as early as possible, perhaps in the very next Session of the House, I am not in a position today to give a categorical assurance.

So far as the Ninth Schedule of the Constitution is concerned, that also raises important matters for consideration and so long as the Government's policy has not been formulated I would not be in a position to say anything about it.

SHRI SOUGATA ROY: The Congress Government was of the opinion that 'justice delayed is justice denied' and because so many cases relating to land reforms for the benefit of the poor landless labourers and farmers were pending in the High Court, they took up the idea of forming Tribunals for Land Reforms, for procurement matters and for Labour matters under the 42nd Amendment Bill. What is the attitude of the present Ministry in regard to the speedy disposal of these cases and towards the principle that justice delayed is justice denied? The Minister may please make his attitude clear.

SHRI SHANTI BHUSHAN: Government is fully conscious and believes that justice delayed is justice denied and, therefore, a procedure has to be there by which there is quick administration of justice and whereby disputes are settled as quickly as possible. At the same time, whether there can be an early disposal of disputes only by Tribunals and not in any other court which is an independent court, needs examination. Therefore, the Government will examine 11 aspects of the matter before formulating its policy.

WRITTEN ANSWERS TO QUESTIONS

Fertilizer Plant at Paradip

*6. SHRI PRADYUMNA BAL: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the proposed Fertiliser Plant Project at Paradip, Orissa, the foundation of which was laid by the then Prime Minister in 1974, is going to be worked out; and

(b) if so, the progress made in the direction of execution of the Project?

THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA):

(a) and (b). The Paradeep fertilizer project was not so far taken up for implementation due to the resources constraint. The question of implementing this project would be considered when addittional fertilizer capacity is planned.

रासायनिक उर्वरकों की कीमत

*7. **श्री यमुना प्रसाद शास्त्री** : क्या रसायन और उर्वरक मंत्री यह बताने की कृपा करेंगे कि सरकारी क्षेत्र के रासायनिक उर्वरक कारखानों में यूरिया, फास्फेट और पोटाश जैसे रासायनिक उर्वरकों की प्रति टन लागत कितनी है और किसानों को इस समय उनमें से प्रत्येक उर्वरक प्रति टन किस दर पर दिया जा रहा है ?

पेट्रोलियम तथा रसायन और उर्वरक मंत्री (श्री हेमवतीनन्दन बहुगुणा) : सरकारी क्षेत्र के कारखानों में यूरिया और फास्फेटिक उर्वरकों की प्रति टन निर्माण लागत अलग अलग है, जो प्रयुक्त संभरण सामग्री, अपनाई गई प्रक्रिया, संयंत्र की अवधि, स्थान, उपभोगिता लागत आदि जैसे पहलुओं पर निर्भर करती है। पोटाश का, जिसको सीधे उर्वरक के रूप में और एन० पी० के० उर्वरकों में संघटक के रूप में प्रयोग किया जाता है, पूर्ण रूप से आयात किया जाता है।

तीन मुख्य नाइट्रोजन युक्त उर्वरकों अर्थात् यूरिया, कैल्शियम अमोनियम निट्रेट और अमोनियम सल्फेट के खुदरा मूल्य सांविधिक रूप से नियंत्रित किए जाते हैं। इस समय उनके मूल्य निम्न प्रकार है :—

यूरिया . रुपये 1650 प्रति टन
कैल्शियम अमोनियम निट्रेट . रुपये 1035 प्रति टन
अमोनियम सल्फेट रुपये 935 प्रति टन (50 किलो ग्राम)
रुपये 925 प्रति टन (100 किलो ग्राम)

फास्फेटिक फर्टिलाइजर्स के मूल्य सांविधिक रूप में नियंत्रित नहीं किए जाते है। तथापि मार्च, 1976 से, प्रचालित मूल्य समर्थन योजना के अनुसार कम्प्लैक्स फास्फेटिक फर्टिलाइजर्स के अधिकतम बिक्री मूल्य सरकार द्वारा निर्धारित किए गए हैं। इस समय प्रचलित मूल्य विवरण में दिये गये हैं जो सभा पटल पर रखा गया है। [देखिये संख्या एल-टी-48/1977] विभिन्न एककों द्वारा निर्मित सिंगल सुपर फोस्फेट के मूल्य फार्मूला के अनुसार, जिसकी सरकार द्वारा अनुमोदन हुआ है, फर्टिलाइजर्स एसोसिएशन आफ इंडिया द्वारा निर्धारित किये जाते हैं। मुरिएट आफ पोटाश का वर्तमान मूल्य 795 रुपये प्रति टन है जिसे कृषि मंत्रालय द्वारा निर्धारित किया जाता है।

सरकार ने सरकारी क्षेत्र और गैर सरकारी क्षेत्र के निर्माण एककों में उर्वरकों के उत्पादन की लागत की गहन जांच करने के लिए औद्योगिक लागत तथा मूल्य ब्यूरो के अध्यक्ष डा० एस० एस० मराठे की अध्यक्षता में एक समिति का गठन किया है। समिति की रिपोर्ट शीघ्र प्राप्त होने की आशा है।

Completion of Talcher Fertilizer Plant

*8. SHRI GANANATH PRADHAN: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Fertilizer Plant has been completed at Talcher in Orissa; and

(b) if so, the facts thereof?

THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILI-